

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7966/2014

(Arising out of impugned final judgment and order dated 02/05/2013 in SA No. 507/2013 passed by the High Court Of Judicature at Allahabad)

GHAZIABAD DEV. AUTHORITY

Petitioner(s)

VERSUS

DEVENDRA KUMAR & ANR

Respondent(s)

Date : 30/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Ms. Reena Singh, Adv.
Mr. Devesh Kumar, Adv.

For Respondent(s) Mr. Sudhir Kulshreshtha, Adv.
Ms. Sushma Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Status quo shall be maintained with regard to possession as well as ownership of the property in question. The respondent is restrained from putting up any construction on the land in question and no third party right shall be created in the property in question.

(Anita Malhotra)
Court Master

(Sneh Bala Mehra)
Assistant Registrar